

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 11654 of 2017

[Arising out of Order-in-Original/Appeal No KCH-EXCUS-000-COM-13-17-18 dated 31.05.2017 passed by Commissioner of Central Excise and Service Tax-KUTCH (GANDHIDHAM)]

Concast Exim Limited

21 Hemant Basu Sarani
Kolkatta, West Bengal-700001

.... Appellant

VERSUS

Commissioner of Central Excise, Kutch(Gandhidham) Respondent

Central Excise & Service Tax Commissionerate,
Central Excise Bhavan Plot No. 82, Sector 8,
Gandhidham(Kutch), Gujarat

APPEARANCE :

None for the Appellant
Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 13.07.2022

FINAL ORDER NO. A/10800 / 2022

RAMESH NAIR :

The appellant has submitted SVLDR-4 form and submits that their case has been settled under SVLDR Scheme-2019. Accordingly, the appeal is disposed of as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**